

CHAPRISIS

ACT NO. XVIII OF 1835

(Rep., Act. 17 of 1862)

[9th November, 1835.]

*Passed by the Hon'ble the Governor General of India in Council on the 9th November, 1835.*

**BE** it enacted, that Clause 8, section 9, Regulation XI. 1806, and Clause 4, Section 30, Regulation XX. 1817 of the Bengal Code, which prohibit the use of a Chuprass or Badge by Peons, or other Servants in the employment of private individuals, be repealed.

And be it enacted, that no person shall wear, or be accessory to the wearing by any other person of any Chuprass or Badge, intended to resemble any Chuprass or Badge worn by Servants of the Government, and every person violating this rule, shall be punishable by fine and imprisonment on conviction, before a Magistrate, as for a misdemeanor.

And be it enacted, that every Chuprass or Badge worn by any person, not being a Servant of the Government, shall bear the name the party by whom the wearer is employed, and whoever shall wear a Chuprass or Badge, or be accessory to the wearing such Chuprass or Badge, otherwise than in conformity to this rule, shall be punishable by fine and imprisonment on conviction, before a Magistrate, as for a misdemeanor.

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